

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

26.

C.P. (IB)/1117(MB)2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Nihar Parikh

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Karan Thackeray i/b MV Kini Law Firm, Ld. Counsel for the Financial Creditor present. Mr. Rohan Agarwal a/w Riya Thakkar i/b Tushar Goradia, Ld. Counsel for the Personal Guarantor present.
2. Record file shows that on 11.03.2023 the Personal Guarantor was directed to file reply within fifteen days, failing which the right to file reply will be forfeited. Today, Ld. Counsel for the Personal Guarantor is present, but he has not filed any reply. This Bench is of the view that, the Personal Guarantor is not interested in filing their reply. Hence, the Personal Guarantor right to submit a reply is *forfeited*.
3. List this matter along with connected matters on **22.04.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)